

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

I.A. No. 406 of 2014 in DFR No. 2413 of 2014

Dated : 3rd November, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Lahmeyer International (I) Pvt. Ltd. ... Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent(s) :

ORDER

I.A. No. 406 of 2014 has been filed by the applicant praying therein for waiver from the payment of Court fee of Rs. 1,40,000/- on account of the fact that there are large number of respondents/beneficiaries. The applicant is aggrieved by certain adverse observations made by the Central Commission about carrying out the performance tests. The applicant is not seeking any relief against the beneficiaries. The applicant has already paid the Court fee of Rs. 1,02,000/-. In view of above, we deem it appropriate to waive the Court fee of Rs. 70,000/-. Accordingly, we allow the I.A. No. 406 of 2014 in part and allow waiver of Court fee of Rs. 70,000/-. The Registry is directed to number the Appeal on payment of the Court fee, as aforesaid. The I.A. No. 406 of 2014 stands disposed of.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**